

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-6081 -JK (LD) of 2022

DATED:- 18 - 08 - 2022

Sanction is hereby accorded to the appointment of Officer's of School Education Department as mentioned in annexure to this Government Order as Officer In charge (OIC) Litigation for the cases indicated against each, including contempt petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-


(Achal Sethi)

Secretary to Government

Dated: 18.08.2022

No:-LAW-OIC/153/2022

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, School Education Department.
5. Registrar General, High Court of J&K and Ladakh , Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.6081-JK(LD) of 2022 dated 18.08.2022

S.No	Titled of the case	OIC
1	SWP No. 631/2017 titled Rubeena Mushtaq & ors vs Union of India & ors.	Mr.Mudasir Kaleem Fazili, Co-ordinator, Samagra Shiksha,J&K;
2	SWP No. 527/2008 titled Mohd Gayas Khan vs State of J&K & Ors.	Dr. Ravi Shankar Sharma, Director School Education Jammu
3	WP (C) No.2197 of 2021 titled Showkat Ahmad Rather & Ors. V/S Government of J&K & Ors.	Mr. Nazir Ahmad Reshi,Chief Education Officer Pulwama,

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Writ Petitions/2022/Sh Bikram Deep Singh/087

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat

Subject : Payment of counsel fee in favour of **Sh Bikram Deep Singh , Government Advocate, Srinagar**

Government Order No : 6082 - JK(LD) of 2022

Dated : 18 - 08 - 2022

Sanction is accorded to the payment of Rs : 2000 /- (Rupees **Two Thousand** only) as **First half** counsel fee debited to " Major Head 2052 - Secretariat General Services " payable by the Department of Law , Justice and Parliamentary Affairs (Civil Secretariat) in favour of **Sh Bikram Deep Singh , Government Advocate, Srinagar** for Conducting of TA No 2349/2021 (SWP/WP No 933/2019) titled **Shamima Begum v/s UT of J&K & Ors** before Hon'ble **High Court / Central Administrative Tribunal/Other** at **Srinagar**

By order of the Government of Jammu and Kashmir

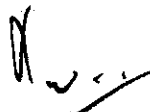
Sd/-
(Achal Sethi)
Secretary to Government
Department of Law , Justice and Parliamentary
Affairs

NO : LAW-LIT4/812/2022-10

Dated : 18 - 08 - 2022

Copy for information and necessary action forwarded to the :-

1. Accountant General, J&K , Srinagar/Jammu
2. **Sh Bikram Deep Singh , Government Advocate, Srinagar** The counsel fee is Sanctioned under the above order to be drawn and paid to him by the Accounts Section of the Department of Law,Justice and Parliamentary Affairs. If the payment is not received by him within a month Director Finance/FA/CAO Department of Law,Justice and Parliamentary Affairs may kindly be contacted.
3. Accountant/Nazir, Department of Law ,Justice and Parliamentary Affairs for making payment to the concerned Advocate
4. Government Order File
5. Concerned File


(Shamim Ahmad Wani)
Sr Law Officer
Department of Law , Justice and Parliamentary
Affairs
